

1	2	3	4	5
2.	Iran	Tehran	1792	984
		Zahidan	161	55
		Bandar Abbas	115	87
3.	Iraq	Baghdad	308	804
4.	Kuwait	Kuwait	1154	2664
5.	Oman	Muscat	1223	2187
6.	Qatar	Doha	957	1511
7.	Saudi Arabia	Riyadh	1684	3081
		Jeddah	4831	1498
8.	UAE	Abu Dhabi	1181	1782
		Dubai	2371	5969
9.	Yemen	Sanaa	630	290
10.	Algeria	Algiers	496	57
11.	Egypt	Cairo	2771	264
12.	Israel	Tel Aviv	1235	1687
13.	Jordan	Amman	266	128
14.	Libya	Tripoli	1298	98
15.	Lebanon	Beirut	555	122
16.	Morocco	Rabat	1542	83
17.	Palestine	Ramallah*	694	2
18.	Sudan	Khartoum	398	207
	Sudan South	Juba**	152	25
19.	Syria	Damascus	610	97
20.	Tunisia	Tunis	390	44

(*) Representative Office of India, Ramallah

(**) Juba had a Consulate during the period under report.

Multiple entry visa by Pakistan

2510. SHRI A. ELAVARASAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether India and Pakistan have agreed to solve visa problems faced by businessmen of both countries and decide to issue multiple entry visa valid for a year;
- (b) if so, the details thereof; and
- (c) the steps taken by the two countries to solve all controversial issues?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (c) In pursuance of the decision taken during the India-Pakistan Home/Interior Secretary level talks held at New Delhi on 28-29 March, 2011, the second meeting of the Joint Working Group was held at New Delhi on October 13-14, 2011, to examine the modalities for streamlining the visa procedures and to finalize the draft of the new Bilateral Visa Agreement with a view to easing travel for the nationals, including businessmen, of either country desiring to visit the other. The two sides finalized the draft text of the Bilateral Visa Agreement, which will be submitted to the respective Governments for obtaining necessary approvals.

Criticism of Haj policy

†2511. SHRI SHREEGOPAL VYAS: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Supreme Court has criticised the Haj policy;
- (b) if so, the details thereof;
- (c) whether the amount being spent on Haj is also being presumed improper from religious view point; and
- (d) if so, clarifications thereto?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) No. The Hon'ble Supreme Court has not criticised the Government Haj Policy in its judgment dated October 18, 2011.

- (b) Does not arise.
- (c) and (d) No. This aspect of the Haj policy has passed the scrutiny of authorities over time.

Compensation from Myanmar

2512. DR. E.M. SUDARSANA NATCHIAPPAN: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether Government has prepared any proposal to get back the immovable properties or compensation to the citizen's of India who left the property in Myanmar and the Sovereign Undertaking from British Burma Government got by them during the Second World War; and

†Original notice of the question was received in Hindi.